

JOTI JOURNAL
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आदेश 7 नियम 11 - देखें वित्तीय आस्तियों का प्रतिभूतिकरण और पुनर्गठन तथा प्रतिभूति हित का प्रवर्तन अधिनियम, 2002 की धाराएं 13, 17 एवं 34।	147	234
Order 7 Rule 11 – See Sections 13, 17 and 34 of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002		
आदेश 7 नियम 11 - देखें प्रतिभूतिकरण और वित्तीय आस्तियों का पुनर्गठन एवं प्रतिभूति हित प्रवर्तन अधिनियम, 2002 की धाराएं 13, 17 एवं 34।	247*	387
Order 7 Rule 11 – See Sections 3 and 4 of the Suits Valuation Act, 1887.		
आदेश 7 नियम 11 - देखें वाद मूल्यांकन अधिनियम, 1887 की धाराएं 3 एवं 4।	197*	317
Order 7 Rule 11 (d) – Whether time is essence of contract of sale? It is a question of fact – Cannot be dealt without taking evidence.		
आदेश 7 नियम 11 (घ) - क्या समय विक्रय संविदा का सार है? यह तथ्य का प्रश्न है - साक्ष्य लिये बिना विचार नहीं किया जा सकता है।	249	388
Order 7 Rule 11 and Order 21 Rule 97 – Maintainability of separate suit for resisting the execution of decree.		
आदेश 7 नियम 11 एवं आदेश 21 नियम 97 - डिक्री के निष्पादन का प्रतिरोध करने के लिये पृथक वाद की पोषणीयता।	158*	257

Order 7 Rule 11 and Order 43 Rule 1 – Maintainability of appeal against an order rejecting application under Order 7 Rule 11.

आदेश 7 नियम 11 एवं आदेश 43 नियम 1 - आदेश 7 नियम 11 के अधीन आवेदन नामंजूरी के आदेश के विरुद्ध अपील की पोषणीयता। 54* 86

Order 8 Rule 1 – Extension of time to file written statement – Satisfactory explanation must be offered.

आदेश 8 नियम 1 - लिखित कथन प्रस्तुत करने हेतु समय का बढ़ाया जाना - संतुष्टिप्रद स्पष्टीकरण प्रस्तुत किया जाना चाहिये। 207 331

Order 8 Rule 6-A – Maintainability of counter-claim.

आदेश 8 नियम 6-क - प्रतिदावा की पोषणीयता। 110* 186

Order 9 Rule 13, Order 6 Rule 17 and Order 7 Rule 14 – Requirement of notice to defendant against whom *ex parte* proceedings have been commenced.

आदेश 9 नियम 13, आदेश 6 नियम 17 एवं आदेश 7 नियम 14 - ऐसे प्रतिवादी को सूचना का दिया जाना जिसके विरुद्ध एकपक्षीय कार्यवाहियाँ प्रारंभ हो चुकी हैं। 111 187

Order 18 Rule 4 and Order 6 Rule 2 – Presentation of evidence in absence of pleadings.

आदेश 18 नियम 4 एवं आदेश 6 नियम 2 - अभिवचनों के अभाव में साक्ष्य का प्रस्तुत किया जाना।

159* 257

Order 21 Rule 1, Order 23 Rule 3, Sections 34 and 89 – (i) Appropriation of payments under a money decree.

(ii) When Court can refuse future interest?

(iii) Requirement for reference of dispute to arbitration.

(iv) Essentials of an application for compromise.

आदेश 21 नियम 1, आदेश 23 नियम 3, धाराएं 34 एवं 89 - (i) धन की डिक्री के अधीन संदायों का विनियोजन।

(ii) न्यायालय कब भावी ब्याज को नामंजूर कर सकता है?

(iii) विवाद को माध्यस्थम् हेतु निर्देशित किये जाने की आवश्यकता।

(iv) समझौता आवेदन के आवश्यक तत्व। 55 87

Order 21 Rules 90 and 92 – Finality of auction sale in execution – Non-maintainability of separate suit.

आदेश 21 नियम 90 एवं 92 - निष्पादन में नीलामी विक्रय की अंतिमता - पृथक से वाद पोषणीय नहीं है।

208 333

Order 23 Rule 1 – Withdrawal of suit – Defendant's right to object.

आदेश 23 नियम 1 - वाद का प्रत्याहरण - प्रतिवादी का आक्षेप का अधिकार।

112* 191

Order 23 Rule 3 – See Section 12 of the Accommodation Control Act, 1961 (M.P.). आदेश 23 नियम 3 - देखें स्थान नियंत्रण अधिनियम, 1961 (म.प्र.) की धारा 12।	251*	401
Order 32 – (i) Guardian under Hindu Minority and Guardianship Act, 1956 and guardian <i>ad litem</i> . (ii) Distinction between ‘next friend’ and ‘guardian <i>ad litem</i> ’.		
आदेश 32 - (i) हिन्दू अप्राप्तवयता एवं संरक्षकता अधिनियम, 1956 के अंतर्गत संरक्षक एवं वादार्थ संरक्षक। (ii) ‘वाद मित्र’ एवं ‘वादार्थ संरक्षक’ में भेद।	6	10
Order 32 Rules 4 and 15 – Appointment of “next friend” – Enquiry of unsound mind when necessary? आदेश 32 नियम 4 एवं 15 - “वाद मित्र” की नियुक्ति - विकृतचित्त की जाँच कब आवश्यक है?	209	335
Order 39 Rules 1 and 2 – See Section 41 (b) of the Specific Relief Act, 1963. आदेश 39 नियम 1 एवं 2 - देखें विनिर्दिष्ट अनुतोष अधिनियम, 1963 की धारा 41 (ख)।		
	149	240
Order 39 Rules 1 (a) and 2 – Defendant’s right to move an application for temporary injunction. आदेश 39 नियम 1 (क) एवं 2 - अस्थाई व्यादेश हेतु आवेदन करने का प्रतिवादी का अधिकार।		
	113	192
Order 41 Rules 23 and 23A – Exercise of power to remand – Ascertainment of requirement is necessary. आदेश 41 नियम 23 एवं 23क - प्रतिप्रेषण करने की शक्तियों का प्रयोग - आवश्यकता अभिनिश्चित किया जाना आवश्यक है।		
	210*	337
Order 41 Rule 23A and Order 27 Rule 5B – (i) When remand of case can be called for? (ii) Duty of Court in suits against Government. आदेश 41 नियम 23क एवं आदेश 27 नियम 5ख - (i) कब मामले का प्रतिप्रेषण किया जा सकता है? (ii) सरकार के विरुद्ध वार्दों में न्यायालय का कर्तव्य।	160	258
Order 41 Rule 27 – Procedure after allowing additional evidence. आदेश 41 नियम 27 - अतिरिक्त साक्ष्य अनुमत किये जाने के उपरांत की प्रक्रिया।		
	56	89

Order 41 Rule 31 – Contents of judgment of Appellate Court.

आदेश 41 नियम 31 - अपीलीय न्यायालय के निर्णय की अंतर्वस्तु। 57* 91

Order 41 Rule 27 – Application for additional evidence on the ground of lapse of advocate – Rejected.

आदेश 41 नियम 27 - अधिवक्ता की त्रुटि के आधार पर अतिरिक्त साक्ष्य दिये जाने हेतु आवेदन - नामंजूर किया गया। 211 337

CO-OPERATIVE SOCIETIES ACT, 1960 (M.P.)

सहकारी समिति अधिनियम, 1960 (म.प्र.)

Sections 64, 82 and 84 – See Order 7 Rule 11 of the Civil Procedure Code, 1908.

धाराएं 64, 82 एवं 84 - देखें सिविल प्रक्रिया संहिता, 1908 का आदेश 7 नियम 11। 108* 184

CO-OPERATIVE SOCIETIES RULES, 1960

सहकारी समिति नियम, 1960

Rule 66 (6) – See Order 7 Rule 11 of the Civil Procedure Code, 1908.

नियम 66 (6) - देखें सिविल प्रक्रिया संहिता, 1908 का आदेश 7 नियम 11। 108* 184

CONSTITUTION OF INDIA:

भारत का संविधान:

Article 19 (1) (g) – See Section 35 of the Advocates Act, 1961.

अनुच्छेद 19 (1) (छ) - देखें अधिवक्ता अधिनियम, 1961 की धारा 35। 152 249

Article 20 (3) – See Criminal Trial.

अनुच्छेद 20 (3) - देखें आपराधिक विचारण। 16* 31

Article 20 (3) – See Sections 164, 281 and 463 of the Criminal Procedure Code, 1973.

अनुच्छेद 20 (3) - देखें दण्ड प्रक्रिया संहिता, 1973 की धाराएं 164, 281 एवं 463। 260 418

Articles 21 and 227 – See Sections 228, 239, 397 and 401 of the Criminal Procedure Code, 1973.

अनुच्छेद 21 एवं 227 - देखें दण्ड प्रक्रिया संहिता, 1973 की धाराएं 228, 239, 397 एवं 401। 66 108

Article 141 – See Sections 3 and 4 of the Suits Valuation Act, 1887.

अनुच्छेद 141 - देखें वाद मूल्यांकन अधिनियम, 1887 की धाराएं 3 एवं 4। 197* 317

CONTEMPT OF COURTS ACT, 1971

न्यायालय अवमानना अधिनियम, 1971

Sections 2 (c) and 12 – Interference in administration of justice.

धाराएं 2 (ग) एवं 12 - न्याय प्रशासन में हस्तक्षेप। 7 13

Section 12 – (i) Duty of Court in cases of civil contempt.

(ii) Consequences of non-obeying of decree for restitution of conjugal rights.

धारा 12 - (i) सिविल अवमानना के मामलों में न्यायालय का कर्तव्य।

(ii) दाम्पत्य अधिकारों के पुनर्स्थापन की आज्ञा के अनुपालन के परिणाम। 161 260

CONTRACT ACT, 1872

संविदा अधिनियम, 1872

Section 23 – See Section 138 of the Negotiable Instruments Act, 1881.

धारा 23 - देखें परक्राम्य लिखत अधिनियम, 1881 की धारा 138। 95 146

Section 74 – (i) Forfeiture of earnest money.

(ii) Notice Inviting tender – Necessities.

धारा 74 - (i) अग्रिम धनराशि का समपहरण।

(ii) निविदा आमंत्रण - आवश्यकताएं। 8 15

COURT FEES ACT, 1870

न्यायालय फीस अधिनियम, 1870

Section 7 (iv) – See Sections 3 and 4 of the Suits Valuation Act, 1887.

धारा 7 (iv) - देखें वाद मूल्यांकन अधिनियम, 1887 की धाराएं 3 एवं 4। 197* 317

Section 7 (iv) (c) – Court fees where injunction is consequential relief to declaration of title.

धारा 7 (iv) (ग) - न्यायालय फीस जहाँ व्यादेश स्वत्व की घोषणा का पारिणामिक अनुतोष है।

58 91

Section 7 (iv) and Article 17 of Schedule II – Court fees for declaration of sale-deed as void on the basis of impersonation of a dead person.

धारा 7 (iv) एवं अनुसूची II का अनुच्छेद 17 - मृत व्यक्ति के प्रतिरूपण के आधार पर विक्रय विलेख को शून्य

घोषित कराने हेतु न्यायालय शुल्क। 258 415

Section 7 (v) – See Section 9 of the Suits Valuation Act, 1887.

धारा 7 (v) - देखें वाद मूल्यांकन अधिनियम, 1887 की धारा 9। 198* 319

CRIMINAL LAW (AMENDMENT) ORDINANCE, 1944

आपराधिक विधि (संशोधन) अध्यादेश, 1944

Sections 12, 13 and 4 – Scope of Sections 12, 13 and 4.

धाराएं 12, 13 एवं 4 - धाराएं 12, 13 एवं 4 का कार्यक्षेत्र।	9	17
- See Section 34 of the Indian Penal Code, 1860.		
- देखें भारतीय दण्ड संहिता, 1860 की धारा 34।	275*	436

CRIMINAL PRACTICE:

आपराधिक प्रथा:

- Prosecution against Company – Arraying of company is must.		
- कंपनी के विरुद्ध अभियोजन - कंपनी को जोड़ा जाना आवश्यक है।	212*	339
- See Sections 228, 239, 397 and 401 of the Criminal Procedure Code, 1973.		
- देखें दण्ड प्रक्रिया संहिता, 1973 की धाराएं 228, 239, 397 एवं 401	66	108
- See Sections 378 and 386 of the Criminal Procedure Code, 1973.		
- देखें दण्ड प्रक्रिया संहिता, 1973 की धाराएं 378 एवं 386।	220	347
- See Sections 375 and 376D of the Indian Penal Code, 1860.		
- देखें भारतीय दण्ड संहिता, 1860 की धाराएं 375 एवं 376 घ।	232*	364

CRIMINAL PROCEDURE CODE, 1973

दण्ड प्रक्रिया संहिता, 1973

Section 41 – Powers of arrest.

धारा 41 - गिरफ्तारी की शक्तियाँ।	114*	195
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Sections 41, 41A, 438 and 154 – See Sections 3 and 18 of the Scheduled Castes And Scheduled Tribes (Prevention of Atrocities) Act, 1989.

धाराएं 41, 41क, 438 एवं 154 - देखें अनुसूचित जाति एवं अनुसूचित जनजाति (अत्याचार निवारण) अधिनियम, 1989 की धाराएं 3 एवं 18।	59	94
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Sections 54 and 54A – Preparation of MLC Reports in typed format – Directions issued.

धाराएं 54 एवं 54क - एम.एल.सी. प्रतिवेदन का टंकित प्रारूप में तैयार करना - निर्देश जारी किये गए।	213*	339
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Section 88 – Grant of bail – Scope of Section 88 *vis-a-vis* Section 437 of the Code.

धारा 88 - जमानत मंजूर किया जाना - संहिता की धारा 88 समक्ष धारा 437 का विस्तार।	259*	417
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Section 91 – Scope of Section 91.		
धारा 91 - धारा 91 का कार्यक्षेत्र।	10	18
Section 102 – Power of police to freeze bank accounts.		
धारा 102 - बैंक खातों पर रोक लगाने की पुलिस की शक्ति।	11	19
Section 125 – (i) Grant of maintenance to second wife.		
(ii) Presumption of marriage.		
धारा 125 - (i) दूसरी पत्नी को भरण पोषण अनुदत्त किया जाना।		
(ii) विवाह की उपधारणा।	115*	195
Section 125 – See Section 24 of the Hindu Marriage Act, 1955.		
धारा 125 - देखें हिन्दू विवाह अधिनियम, 1955 की धारा 24।	173*	285
Section 154 – Permissibility of multiple FIRs for the same incident.		
धारा 154 - एक ही घटना के संबंध में कई प्रथम सूचना रिपोर्ट की अनुज्ञेयता।		
	60	97
Section 154 – See Section 3 of the Evidence Act, 1872.		
धारा 154 - देखें साक्ष्य अधिनियम, 1872 की धारा 3।	168*	278
Sections 154 and 156 (3) – Whether FIR lodged in compliance of order under Section 156 (3) automatically loses its effect when the order itself is quashed?		
धाराएं 154 एवं 156 (3) - क्या धारा 156 (3) के अंतर्गत आदेश के अनुपालन में दर्ज प्रथम सूचना रिपोर्ट स्वतः प्रभावहीन हो जाती है जबकि ऐसा आदेश स्वमेव अभिखण्डित हो जाता है?		
	116*	196
Sections 154 and 197 – See Section 304A of the Indian Penal Code, 1860.		
धाराएं 154 एवं 197 - देखें भारतीय दण्ड संहिता, 1860 की धारा 304क।	27	47
Sections 154, 197 and 300 – (i) Effect of malafide intention of informant.		
(ii) Effect of result of departmental proceedings on criminal cases.		
(iii) Sanction for prosecution – Reasonable nexus with official duty.		
धाराएं 154, 197 एवं 300 - (i) सूचनाकर्ता के दुर्भावनापूर्ण आशय का प्रभाव।		
(ii) विभागीय कार्यवाहियों के परिणाम का आपराधिक मामलों पर प्रभाव।		
(iii) अभियोजन के लिये मंजूरी - पदीय कर्तव्य से युक्तियुक्त संबंध।	61*	99
Sections 156 (3), 173 and 190 – (i) Whether further investigation can be ordered repeatedly?		
(ii) Closure Report – Procedure – Directions.		

धाराएं 156 (3), 173 एवं 190 - (i) क्या पुनः अन्वेषण का आदेश बार-बार दिया जा सकता है?		
(ii) खात्मा रिपोर्ट - प्रक्रिया- दिशानिर्देश।	162	261
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धाराएं 156 एवं 197 - अन्वेषण आदेशित किये जाने हेतु पूर्व मंजूरी की आवश्यकता - वृहद पीठ को प्रेषित किया गया।	214*	340
Sections 156 (3), 190, 197, 200, 204, 397, 399 and 482 – (i) Significance of referral for investigation u/S 156 (3).		
(ii) Requirements for taking cognizance contrary to the police report.		
(iii) Remedies against an order directing issuance of process.		
(iv) Scope of criminal revision.		
(v) Stage of sanction for prosecution.		
धाराएं 156 (3), 190, 197, 200, 204, 397, 399 एवं 482 - (i) धारा 156 (3) के अंतर्गत अनुसंधान हेतु भेजने का महत्व।		
(ii) पुलिस प्रतिवेदन के विरुद्ध संज्ञान लेने हेतु अनिवार्यताएं।		
(iii) आदेशिका जारी करने के निदेश के आदेश के विरुद्ध उपचार।		
(iv) दाण्डिक पुनरीक्षण का महत्व।		
(v) अभियोजन हेतु मंजूरी का प्रक्रम।	12	22
Section 157 – (i) Fair investigation.		
(ii) Role of investigator.		
(iii) Burden of proof for prosecution under the Act.		
धारा 157 - (i) ऋजु विचारण।		
(ii) अन्वेषक की भूमिका।		
(iii) अधिनियम के अधीन अभियोजन हेतु सबूत का भार।	163	268
Section 164 – Evidentiary value of statements under Section 164.		
धारा 164 - धारा 164 के अंतर्गत कथनों का साक्ष्यिक मूल्य।	266(ii)*	430
Sections 164, 281 and 463 – Effect of recording of confession on oath.		
धाराएं 164, 281 एवं 463 - शपथ पर अभिलिखित संस्वीकृति का प्रभाव।	260	418

Section 167 (2) – (i) Interpretation of term “not less than ten years”.		
(ii) Indefeasible right of bail.		
(iii) Requirement of written application.		
(iv) Duty of Court.		
धारा 167 (2) - (i) पद “दस वर्ष से अन्यून” का निर्वचन।		
(ii) जमानत का अजेय अधिकार।		
(iii) लिखित आवेदन की आवश्यकता।		
(iv) न्यायालय का कर्तव्य।	62	100
Sections 170, 173 and 437 – Requirement of producing accused while presenting Final Report.		
धाराएं 170, 173 एवं 437 - अंतिम रिपोर्ट प्रस्तुत किये जाते समय अभियुक्त को प्रस्तुत किये जाने की आवश्यकता।	164	270
Section 178 – See Sections 420 and 498-A of the Indian Penal Code, 1860.		
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14* 29

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166 275

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217* 343

Sections 309 and 311 – Application to recall witness – Earlier fair opportunity was given to accused – Liable to be rejected.

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218 344

Section 311 – Non-effective examination by previous Advocate – No ground to recall a witness.

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219* 346

Section 313 – See Section 02 and 498A of the Indian Penal Code, 1860.

धारा 313 - देखें भारतीय दण्ड संहिता, 1860 की धाराएं 302 एवं 498क।

281 449

Section 313 – See Section 376 of the Indian Penal Code, 1860.

धारा 313 - देखें भारतीय दण्ड संहिता, 1860 की धारा 376।

285 460

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धारा 319 - धारा के अंतर्गत शक्तियों का प्रयोग।

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(ii) Impleadment of a person as an accused on instance of other accused.

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(ii) अन्य अभियुक्त के आग्रह पर किसी व्यक्ति को अभियुक्त बनाया जाना।

121* 199

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262* 425

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धाराएं 357.क एवं 372 . पीड़ितशास्त्र . 31 दिसम्बर 2009 के पूर्व कारित अपराधों के संबंध में पीड़ित का अपील करने का अधिकार। 263 425

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(ii) Suspension of sentence of fine.

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Section 378 – See Section 3 of the Evidence Act, 1872.

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Section 378 – See Section 18 of the N.D.P.S. Act, 1985.

धारा 378 - देखें स्वापक औषधि एवं मनः प्रभावी पदार्थ अधिनियम, 1985 की धारा 18। 190 309

Sections 378 and 386 – (i) Appreciation of evidence of related witness who is also an eye witness.

(ii) Duty of the Court regarding appreciation of evidence.

(iii) Scope in appeal against acquittal.

धाराएं 378 एवं 386 - (i) ऐसे संबंधी साक्षी की साक्ष्य का मूल्यांकन जो कि चक्षुदर्शी साक्षी भी है।

(ii) साक्ष्य का मूल्यांकन करते समय न्यायालय के कर्तव्य।

(iii) दोषमुक्ति के विरुद्ध अपील की परिधि। 220 347

Sections 378 and 386 – See Section 302 r/w/S 149 of the Indian Penal Code, 1860.

धाराएं 378 एवं 386 - देखें भारतीय दण्ड संहिता, 1860 की धारा 302 सहपठित धारा 149। 282* 453

Section 386 – Powers of appellate Court to direct retrial.

धारा 386 - पुनर्विचारण का निदेश देने की अपीलीय न्यायालय की शक्तियाँ। 15 30

Sections 397 and 401 – Criminal revision – The word “other person” used in Section 401 (2) Cr.P.C. includes the complainant/informant.

धाराएं 397 एवं 401 - आपराधिक पुनरीक्षण - धारा 401 (2) दं.प्र.सं. में प्रयुक्त पद “अन्य व्यक्ति” में परिवादी/सूचनाकर्ता भी सम्मिलित है। 221* 351

Section 437 – Factors for consideration for bail.		
धारा 437 - जमानत हेतु विचारणीय बिन्दु।	123*	202
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धारा 438 - क्या अग्रिम जमानत सीमित अवधि के लिये होनी चाहिए? मामला वृहद पीठ को भेजा गया।	265*	429
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धारा 439 - देखें धन शोधन निवारण अधिनियम, 2002 की धाराएं 3, 4 एवं 45।	96*	150
Sections 451 and 457 – See Section 52 of the Forest Act, 1927.		
धाराएं 451 एवं 457 - देखें वन अधिनियम, 1927 की धारा 52।	226*	355
Section 482 – See Sections 304B of the Indian Penal Code, 1860.		
धारा 482 - देखें भारतीय दण्ड संहिता, 1860 की धारा 304ख।	283	455

CRIMINAL TRIAL :

आपराधिक विचारण:

- Appreciation of evidence where informant /complainant and investigating officer is the same person.
 - साक्ष्य का मूल्यांकन जहाँ कि सूचनाकर्ता/ शिकायतकर्ता और अन्वेषण अधिकारी एक ही व्यक्ति हैं।
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|--|------|-----|
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|--|------|-----|
- (i) Evidentiary value of voice sample.
 - (ii) Whether collection of voice sample is self-incriminatory?

(i) आवाज नमूना का साक्ष्यिक मूल्य।		
(ii) क्या आवाज नमूना संग्रह करना आत्म अभिशंसन है?	16*	31
– See Section 3 of the Evidence Act, 1872 and Section 164 of Cr.P.C.		
- देखें साक्ष्य अधिनियम, 1872 की धारा 3 एवं दं.प्र.सं. की धारा 164।	266*	430
– See Sections 3 and 106 of the Evidence Act, 1872.		
- देखें साक्ष्य अधिनियम, 1872 की धाराएं 3 एवं 106।	19	36
– See Section 32 of the Evidence Act, 1872.		
- देखें साक्ष्य अधिनियम, 1872 की धारा 32।	271*	433
– See Sections 54 and 54A of the Criminal Procedure Code, 1973.		
- देखें दण्ड प्रक्रिया संहिता, 1973 की धाराएं 54 एवं 54क।	213*	339
– See Section 311 of Criminal Procedure Code, 1973.		
- देखें दण्ड प्रक्रिया संहिता, 1973 की धारा 311।	219*	346
– See Section 149 of the Indian Penal Code, 1860.		
- देखें भारतीय दण्ड संहिता, 1860 की धारा 149।	280	444
– See Sections 294, 353 and 504 of the Indian Penal Code, 1860.		
- देखें भारतीय दण्ड संहिता, 1860 की धाराएं 294, 353 एवं 504।	268*	431
– See Section 302 of the Indian Penal Code, 1860.		
- देखें भारतीय दण्ड संहिता, 1860 की धारा 302।	177	289
– See Section 302 r/w/S 149 of the Indian Penal Code, 1860.		
- देखें भारतीय दण्ड संहिता, 1860 की धारा 302 सहपठित धारा 149।	282*	453
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डकैती और व्यपहरण प्रभावित क्षेत्र अधिनियम, 1981 (म.प्र.)		
Sections 11 and 13 – See Sections 302, 395 and 396 of the Indian Penal Code, 1860.		
धाराएं 11 एवं 13 - देखें भारतीय दंड संहिता, 1860 की धाराएं 302, 395 एवं 396।		
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EVIDENCE ACT, 1872

साक्ष्य अधिनियम, 1872

Section 3 – Appreciation of evidence.

धारा 3 - साक्ष्य का मूल्यांकन। 17 31

Section 3 – (i) Appreciation of evidence of eye witnesses.

(ii) Effect of omission in FIR.

धारा 3 - (i) चक्षुदर्शी साक्षीगण की साक्ष्य का मूल्यांकन।

(ii) प्रथम सूचना रिपोर्ट में लोप का प्रभाव। 168* 278

Section 3 – Circumstantial evidence – *Corpus delicti*.

धारा 3 - परिस्थितिजन्य साक्ष्य - मृत देह। 68* 111

Section 3 – (i) Principles of appreciation of evidence.

(ii) Scope of powers of Appellate Court.

धारा 3 - (i) साक्ष्य के मूल्यांकन के सिद्धांत।

(ii) अपीलीय न्यायालय की शक्तियों का कार्यक्षेत्र। 18 33

Section 3 – See Order 6 Rule 2 and Order 20 Rule 4 of the Civil Procedure Code, 1908.

धारा 3 - देखें सिविल प्रक्रिया संहिता, 1908 का आदेश 6 नियम 2 एवं आदेश 20 नियम 4।

53* 86

Section 3 – See Section 302 of the Indian Penal Code, 1860.

धारा 3 - देखें भारतीय दण्ड संहिता, 1860 की धारा 302। 79 123

Section 3 – See Section 302 of the Indian Penal Code, 1860.

धारा 3 - देखें भारतीय दण्ड संहिता, 1860 की धारा 302। | 177 289

Section 3 – See Sections 302 and 304 Part-II of the Indian Penal Code, 1860.

धारा 3 - देखें भारतीय दण्ड संहिता, 1860 की धाराएं 302 एवं 304 भाग-III। 81 125

Section 3 – See Sections 20 and 29 of the N.D.P.S. Act, 1985.

धारा 3 - देखें स्वापक औषधि एवं मनः प्रभावी पदार्थ अधिनियम, 1985 की धाराएं 20 एवं 29।

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Section 3 – Extra-judicial confession – Nature of statements recorded under Section 164 of Cr.P.C.

धारा 3 - न्यायिकेतर संस्वीकृति - दं.प्र.सं. की धारा 164 के अधीन अभिलिखित कथनों की प्रकृति।

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Sections 3 and 8 – Evidentiary value of last seen theory.		
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Sections 3 and 27 – Last seen theory.		
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Sections 3 and 134 – Sole evidence of related witness – Appreciation.		
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HINDU LAW :

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HINDU SUCCESSION ACT, 1956

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धाराएं 4 एवं 8 - देखें हिंदू विधवा पुनर्विवाह अधिनियम, 1856 की धारा 2। 76 118

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119* 197

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68* 111

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78 121

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228* 358

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268* 431

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176* 288

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229 358

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133* 214

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71* 114

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177 289

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(छः माह का प्रशिक्षण) नियम, 2014

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Section 13 (1) (e) – See Section 2 (e) of the Vishesh Nyayalaya Adhiniyam, 2011 (M.P.).

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Section 19 – See Sections 156 and 197 of the Criminal Procedure Code, 1973.

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Sections 7 and 13 – (i) Prohibition of storing adulterated food even for making food for sale.

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PROTECTION OF CHILDREN FROM SEXUAL OFFENCES ACT, 2012

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Sections 8, 10 and 33 – See Sections 3 and 118 of the Evidence Act, 1872.

धाराएं 8, 10 एवं 33 - देखें साक्ष्य अधिनियम, 1872 की धाराएं 3 एवं 118।

244 381

Section 35 – Directions for speedy trial.

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PROTECTION OF WOMEN FROM DOMESTIC VIOLENCE ACT, 2005

घरेलू हिंसा से महिलाओं का संरक्षण अधिनियम, 2005

Sections 2(a), 2(f) and 12 – Whether Domestic Violence Act applies in relation to divorcee wives, who have been divorced prior to the enforcement of the Act ? Held, Yes.

धाराएं 2(क), 2(च) एवं 12 - क्या घरेलू हिंसा अधिनियम ऐसी विवाह विच्छिन्न पत्नियों के संबंध में भी लागू होता है जिनका विवाह विच्छेद अधिनियम के लागू होने के पहले हो चुका है? अभिनिर्धारित, हाँ।

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(ii) Meaning of economic abuse.

(iii) Execution of orders in overseas.

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(ii) आर्थिक दुरुपयोग का अर्थ।

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– Whether co-owner is a necessary party in an eviction suit?

- क्या बेदखली के वाद में सहस्वामी आवश्यक पक्षकार है? 42* 64

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भू-अर्जन, पुनर्वास और पुनर्व्यवस्थापन में उचित प्रतिकर और पारदर्शिता का अधिकार अधिनियम, 2013

Section 24 – Lapse of acquisition proceedings – Effect of delay and laches.

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Section 24 – Lapse of acquisition proceedings.

धारा 24 - अर्जन कार्यवाहियों का व्यपगत होना। 146* 233

– See Section 27 and Articles 64 and 65 of the Limitation Act, 1963.

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Section 3 (2) (v) – Effect of Amendment Act 1 of 2016.

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- Sections 3 and 18** – (i) Bar on anticipatory bail.
(ii) Requirement of preliminary enquiry for registration of FIR.
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(ii) प्रथम सूचना रिपोर्ट के पंजीयन हेतु प्राथमिक जाँच की आवश्यकता।

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- क्या न्यायिक अधिकारियों द्वारा फास्ट ट्रैक न्यायालय के न्यायाधीशों के रूप में की गई सेवा उनकी पेंशन व अन्य लाभों के लिए सेवा की अवधि की गणना में ली जाएगी ? 248* 388

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